

Mussalman Wakf Validating Act, 1930

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[25 July 1930]

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An Act to give retrospective effect to the Mussalman Wakf Validating Act, 1913.

Whereas the Mussalman Wakf Validating Act, 1913, does not apply to wakfs created before its enactment;

And Whereas it is expedient to validate such wakfs without infringing any rights contrary thereto which may have already accrued or been acquired;

It is hereby enacted as follows :--

1. This Act has been declared to be in force in the Santhal Parganas by Notification under section 3 (3) (a) of the Sonthal Parganas Regulation (3 of 1872), see Bihar and Orissa Gazette 1931, Pt. II, p. 903. This Act has been extended to the new Provinces and merged States, by the Merged States (Laws) Act, 1949 (59 of 1949), sec. 3 (w.e.f. 1-1-1950) and to the States of Manipur, Tripura and Vindhya Pradesh by the Union Territories (Laws) Act, 1950 (3 of 1950), sec. 3 (w.e.f. 16-4-1950); Manipur and Tripura are States now-see Act 81 of 1971, secs. 3 and 4 (w.e.f. 31-12-1971). Vindhya Pradesh has merged with M.P. State-See Act 37 of 1956, sec. 9(l)(e). It has also been extended to the States merged in the State of-Bombay of Bombay Act 4 of 1950, sec. 3 (w.e.f. 30-3-1950), Madhya Pradesh, by Madhya Pradesh Act 12 of 1950, sec. 3 (w.e.f. 3-4-1950). It was adopted mutatis mutadis in Madhya Bharat by madhya Bharat Adoption of Laws Act, 1953 (1 of 1953), sec. 2 and Sch. (w.e.f. 24-1-1953): Madhya Bharat now forms part of Madhya Pradesh State. The Act has been extended to the transferred territory in the State of Tamil Nadu, by the Madras (Transferred Territory) Extension of Laws Act, 1960 (23 of 1960),

sec. 3 and Sch. 1.

The Act has now been extended to the Union Territory of Dadra and Nagar Haveli by the Dadra and Nagar Haveli(Laws) Regulation, 1963 (6 of 1963).

1. Short title :-

This Act may be called the Mussalman Wakf Validating Act, 1930.

2. Act 6 of 1913 to apply retrospectively :-

The Mussalman Wakf Validating Act, 1913, shall be deemed to apply to wakfs created before its commencement :

Provided that nothing herein contained shall be deemed in any way to affect any right, title, obligation or liability already acquired, accrued or incurred before the commencement of this Act.